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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1285 OF 2024

IN THE MATTER OF:

SMT. NEELAM & ORS

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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Filed By

Rohit Sthalekar

Rohit Amit Sthalekar

Suite 1A, Basement

8B, Mathura Road, Jangpura B,

New Delhi-110 014

Email: sthalekarohit@yahoo.com

Mob: 9140893006

Date: 10.10.2025

Place: New Delhi



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COUNTER AFFIDAVIT OF VICE CHAIRMAN,

JHANSI DEVELOPMENT AUTHORITY

I, Smt Upma Mishra, aged about 37 years, W/o Shri Varun Kumar Pandey, Secretary, Jhansi Development Authority (JDA), having office at Jhansi Development Authority, Commissioner Compound, Circuit house Road, Gwal Toli, Jhansi, Uttar Pradesh-284001, presently at _____, do hereby most solemnly state and

affirm as under:

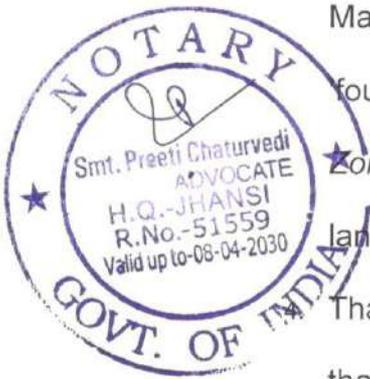
1. I say that the present Counter affidavit is being filed by the deponent in the present matter.
2. That the facts stated in Para 01 of the petition are not accepted. The Applicant's claim is false that in collusion with



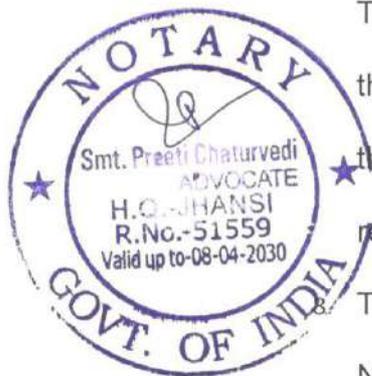
Jhansi Development Authority, the Jhansi Smart City Limited is constructing 'four storey wedding zone' along with other 'residential and non-residential' and illegal constructions in the so called area in violation of the Master Plan "*Residential and Green-Belt Zone*". The said land has been allotted to Jhansi Smart City Limited as per rules and construction work is being carried out legally.

3. That the facts stated in Para 02 of the petition are not accepted. The Applicant's claim that Jhansi Smart City Limited along with Nagar Nigam and Jhansi Development Authority for misappropriating public funds are, in violation of Master Plan, 2031 carrying out illegal construction work and 'four storey wedding zone' on the area earmarked '*Green-Belt Zone*'. It is submitted all constructions are being done on the land only after obtaining statutory approvals and clearances.

That the facts stated in Para 03 of the petition are accepted that due to lack of funds with the Jhansi Development Authority, the said lands could be acquired. Furthermore, the enquiry relating to finds it being carried out at the level of Government Level.



5. That the fact stated in Para 04 of the petition is accepted. Due to the lack of funds with the Jhansi Development Authority, the lands belonging to the farmers could not be acquired on payment of fair compensation to them and as such, for reasons thereof, the Green Area Park could not be established over the said lands.
6. That the fact stated in Para 05 of the petition is not accepted. The Authority is making sufficient arrangements to improve the environment and greenery in Jhansi area, and many parks and green belts have been developed in Jhansi, where plantation work has been done in abundance.
7. That the fact stated in Para 06 of the petition is not accepted. The Applicant's claim that illegal construction is being done in the flood zone of the Pahuj River is incorrect. In this regard, the Executive Engineer of the Irrigation Department has been requested in writing to provide an Inspection Report.
8. That the fact stated in Para 07 of the petition is not accepted. No construction activity in any land or area is done without the approval of the competent authority / State Department and the Jhansi Development Authority has no role in it. In cases of violation, the Authority or other department conducts spot



inspections and takes necessary legal action. Continuous monitoring is being done against illegal construction.

9. That the fact stated in Para 08 of the petition is not accepted.

The orders passed by the Hon'ble High Court and Hon'ble National Green Tribunal are being fully complied with by Jhansi Development Authority. Related records pertaining to information on parks, playing areas, open spaces, in areas falling under the authority of the Jhansi Development Authority are available with it. If required, the records can be presented before the Hon'ble Tribunal for inspection.

10. That the fact mentioned in Para 09 of the petition is not

accepted. In compliance with the orders passed by the Hon'ble Tribunal in Case No. 380/2018, the Jhansi Development Authority is continuously carrying out the work of demolition and sealing of illegal constructions through the joint team.

11. That, the fact mentioned in Para 10 of the petition is not accepted. The allegations made by the applicant are baseless. No illegal electricity, water, sewerage facilities, etc. are being permitted without the approval from JDA. The



departments of electricity / water supply are themselves providing such facilities and JDA has no interference in that.

12. That, the fact mentioned in Para 11 of the petition is not accepted. The Jhansi Development Authority is regularly publishing advertisements through daily newspapers, media, and sign boards to make the public aware about illegal constructions.

13. That, the fact mentioned in Para 12 of the petition is not accepted. For the purpose of saving the country from the ill effects of climate change, the Jhansi Development Authority is continuously complying with the directions issued from time to time by the Government of India and the State Government.

14. That, the fact mentioned in Para 13 of the petition is not accepted. The Jhansi Development Authority is continuously working towards providing clean environment to the inhabitants of Jhansi regularly.

15. That, in compliance with the Hon'ble Tribunal's Order in present case bearing O.A. No. 1285 / 2024, the Jhansi Development Authority, Jhansi Municipal Corporation, Forest Department and State Government's Joint Team has been



constituted to conduct the survey of the concerned area – Rajgarh Village, Laharigird. Since the area of illegal constructions mentioned in the petition is very large, the survey is likely to take time.

16. That, the Prayer stated in Serial No. 1 of the petition is not accepted. At its own level, the Jhansi Development Authority, Jhansi, Jhansi Municipal Corporation, Forest Department and State Government's joint team has been constituted for investigation and immediate action regarding redressal of the averments relating to alleged illegal construction area raised by the Applicant in the petition. If illegal constructions are found during the investigation, necessary action will be taken in accordance with rules.



[Signature]
DEPONENT

Verified at Jhansi on this 10th day of October, 2025 that the contents of the above are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

No. 100/181 Date 10/10/25
I certify that the foregoing statement
sworn before me this day at Jhansi
by Shri/Smt./Kum. प्रमोद कुमार मिश्रा
to whom the contents of this affidavit have
been read over and explained and who
is identified by Shri. प्रमोद कुमार मिश्रा
Received the legal fee Rs. 45 each.

DEPONENT

[Signature]
Smt. PREETI CHATURVEDI
ADVOCATE
NOTARY (GOVT. OF INDIA) JHANSI

[Signature]
प्रमोद कुमार मिश्रा, एडवोकेट
रजिड नं० 148/88
सी कोड 130
मोबा नं० 9415594043


भारत सरकार
Government of India


उपमा मिश्रा
Upma Mishra
जन्म तिथि/DOB: 02/07/1987
महिला / FEMALE



मेरा आधार, मेरी पहचान


भारत सरकार
Government of India


उपमा मिश्रा
Upma Mishra
जन्म तिथि/DOB: 02/07/1987
महिला / FEMALE



मेरा आधार, मेरी पहचान

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**IN THE MATTER OF SMT. NEELAM & ORS V/s. STATE OF UTTAR PRADESH &
ORS. BEARING O.A. NO. 1285 of 2024**

1 message

Ashish Choudhury <ashishchoudhuryadv@gmail.com>

Fri, Oct 10, 2025 at 6:31 PM

To: lbhasker770@gmail.com, feedback@uppcb.com, chairman@uppcb.in, ms@uppcb.in, nagarayukta@jnnjhansi.com

Dear Sir/Ma'am,

PFA, the Counter Affidavit of Vice Chairman, Jhansi Development Authority in the subject captioned matter.

**Regards,
Ashish Choudhury
Advocate on Record
Supreme Court of India
8 B Mathura Road, Jangpura B,
Suite 1A, Basement,
New Delhi- 110014**

 **Counter JDA.pdf**
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